

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 228 OF 2015 &
IA NO. 374 OF 2015**

Dated: 12th February, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Sardar Sarover Narmada Ltd. Appellant (s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent (s)**

Counsel for the Appellant(s) : Mr. Tejas Karia
Mr. Akhil Anand
Ms. Kavya Keshari

Counsel for the Respondent(s): Mr. Manu Seshadri for R.1

Mr. Sanjeev Kr. Saxena for R.2

Mr. Rishabh Singh for R.4

Mr. Anand K. Ganesan
Ms. Ranjitha Ramachandran for R.6

ORDER

Learned counsel for the State Commission submits that he will be filing reply during the course of the day. He may do so after serving copy on the other side.

Mr. Sanjeev Kr. Saxena, learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file reply. He may file the same on or before 08.03.2016 after serving copy

on the other side. Thereafter rejoinder may be filed on or before 22.03.2016 after serving copy on the other side.

List the matter on **31.03.2016**. No coercive steps will be taken against the appellant till then.

(I.J. Kapoor)
Technical Member
ts/mk

(Justice Ranjana P. Desai)
Chairperson